

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-123
IB-954(ND)/2019

IN THE MATTER OF:

M/s. Yajur International Pvt. Ltd

Vs.

M/s. J.P Engineers Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 07.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. U K Singhal, Mr. Deep Bisht, Mr.Sahajpreet Singh, Ms.
Drishti Grover, Advocates

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present and submitted that vide order dated 26.02.2020, the CIR process has already been initiated against the Corporate Debtor. The Operational Creditor has already filed the claim before the IRP/RP. However, he prayed for grant of liberty that in the event of compromise of the Corporate Debtor with other creditors or setting aside of the order dated 26.02.2020 in appeal. The Operational Creditor may be given liberty to revive the Petition. Liberty prayed for is granted, the Petition is dismissed being infructuous.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)